

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA.No.110/2019

Dated Tuesday, the 2nd day of April, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

1.N.Gopalakrishnan	
2.K.Mayilchamy	
3.S.Appanraj	
4.D.Ebenezer Gandhi	
5.C.Lakshminarayanan	
6.K.Chitra	
7.M.Krishnamoorthy	
8.C.Vanachinnappan	
9.Smt.K.Lakshmi	
10.J.Shankar	
11.M.Krishnaswamy	... Applicants

By Advocate M/s K.M.Ramesh

Vs

1. Union of India, Rep., by the Director General, Department of Post, New Delhi 110 001.	
2.The Chief Postmaster General, Tamilnadu Circle, Anna Road,Chennai 600 002.	
3.The Senior Superintendent of Post Offices, Chennai City Central Division, T.Nagar, Chennai 600 017.	
4.The Senior Superintendent of Post Offices, Erode Division, Erode 638 001.	
5.The Senior Superintendent of Post Offices, Coimbatore Division, Coimbatore 641 001.	
6.The Superintendent of Post Offices, Karaikudi Division, Karaikudi 630 003.	
7.The Superintendent of Post Offices, Nagapattinam Division, Nagapattinam 611 001.	
8.The Superintendent of Post Offices, Pollachi Division, Pollachi 642 001.	... Respondents

By Advocate Mr.K.Rajendran

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents herein to consider and dispose of the representations submitted by the applicants dated 24.09.2018, 26.09.2018, 26.10.2018, 17.10.2018, 30.10.2018, 26.11.2018, 20.11.2018, 28.11.2018, 28.11.2018, 11.10.2018 and 13.10.2018 respectively claiming the benefit of one notional increment for the purpose of pensionary benefits as has been granted in W.P.No.15732 of 2017 within a time frame and pass such other order or direction as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice”.

2. The applicants are seeking increment for their last year of service though the same fell due one day after their date of superannuation on 30th June of the relevant year. It is alleged that this Tribunal and the Hon'ble Madras High Court had directed the grant of increment to similarly placed persons in the relevant OA/WP. Accordingly, the applicants had filed representations Annexure A-4 to A-14 on various dates which had not been considered by the respondents. Accordingly the applicants are before this Tribunal seeking the aforesaid relief.

3. Mr.K.Rajendran, Central Government Standing Counsel appears for the respondents submits that this Tribunal in various

recent orders had rejected the claim relying on the order of the Hon'ble Supreme Court in Chief General Manager, Telecom, BSNL & Another Vs. K.V.George reported in (2008) 14 SCC 699. A copy of the order passed by this Tribunal in OA 309/2019 dated 19.03.2019 is produced in support of the claim.

4. There is no impugned order in this OA and the representations of the applicants are alleged to be still pending before the competent authority. No reply has also been filed in the OA. I, therefore, deem it appropriate to direct the respondents to consider the claim of the applicants in accordance with law and in the light of the judicial precedents available and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of as above. No costs.

**(R.RAMANUJAM)
MEMBER (A)
02.04.2019**

M.T.